

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 33 OF 2026
IN
ORIGINAL APPLICATION NO. 32 OF 2025

Public Action Committee and others

..... Applicants

Versus

The State of Punjab and others

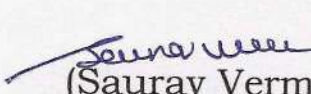
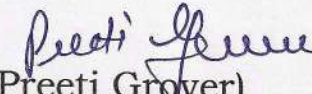
..... Respondents

I N D E X

Sr. No.	Description	Dated	Pages
1.	Reply by way of Affidavit of Krishan Kumar, Principal Secretary, Department of Water Resources, Punjab for and on behalf of Respondents No. 1 & 5.	21.07.2026	1-6
2.	Annexure R1 Letter to the contractors	11.07.2025	7
3.	Annexure R2 Receipts of the payments	-	8-18
4.	Annexure R3 Demand draft	19.01.2026	19
5.	Annexure R4 Chargesheets	21.05.2026	20-37
6.	VERNACULARS		
7.	Annexure R1 Letter to the contractors	11.07.2025	38
8.	Annexure R2 Receipts of the payments	-	39-49
9.	Annexure R4 Chargesheets	21.05.2026	50-64
10.	Power of attorney	21.07.2026	65

Place: New Delhi

Date: 21/07/2026


 (Saurav Verma)
 
 (Preeti Grover)


 (Anshul Pareek)
 
 (Mukul Chauhan)

Advocates
 Counsel for the Respondents

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

EXECUTION APPLICATION NO. 33 OF 2026
IN
ORIGINAL APPLICATION NO. 32 OF 2025

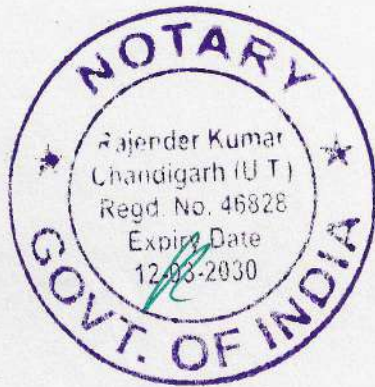
Public Action Committee and others

... Applicants

Versus

The State of Punjab and others

... Respondents



**REPLY BY WAY OF AFFIDAVIT
OF SH. KRISHAN KUMAR,
PRINCIPAL SECRETARY,
DEPARTMENT OF WATER
RESOURCES, PUNJAB, ON
BEHALF OF RESPONDENT
NOS. 1 AND 5**

RESPECTFULLY SHOWETH:

I, the above-named deponent, do hereby solemnly affirm and state as under:

1. That the present Execution Application is pending adjudication before this Hon'ble Tribunal and is presently fixed for hearing on 24.07.2026.
2. That through the present Execution Application, the applicants have, inter alia, sought a comprehensive action-taken report regarding: **(a)** recovery of the amount pertaining to the timber of the illegally felled trees; **(b)** deposit and utilisation of the amount required for compensatory plantation; **(c)** the status of plantation of 4,000 trees

and their maintenance; and (d) the action or proceedings initiated against the concerned officers, officials and contractors in terms of the order dated 13.11.2025 passed by this Hon'ble Tribunal.

3. That in furtherance of the action required to be taken against the concerned contractors, the Department issued a communication dated 11.07.2025 directing the contractors concerned to deposit with the competent Forest authorities the amounts assessed against them on account of the damage caused during execution of the remodelling work of the Sirhind Canal and to furnish proof of such deposit to the Department. The said communication was issued to ensure that the liability assessed by the competent Forest authorities was duly discharged by the persons concerned. A true copy of the communication dated 11.07.2025 is annexed herewith as **Annexure R-1**.

4. That pursuant to the damage assessments and proceedings undertaken by the competent Forest authorities, an aggregate amount of **₹12,90,200/- (Rupees Twelve Lakh Ninety Thousand Two Hundred only)** was recovered from/deposited by the concerned

contractors on account of the damage caused to the trees standing along the canal banks during the remodelling work of the Sirhind Canal. The particulars of the receipts issued by the Forest Department are as under:

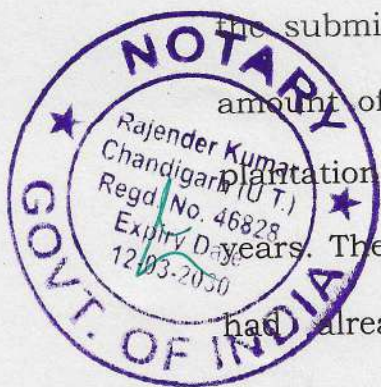


Sr. No.	Receipt No. of Forest Department	Amount deposited
1.	916005	₹1,15,500/-

Sr. No.	Receipt No. of Forest Department	Amount deposited
2.	916006	₹2,85,500/-
3.	916007	₹1,67,000/-
4.	916008	₹2,56,500/-
5.	916009	₹51,000/-
6.	916010	₹45,500/-
7.	916011	₹65,000/-
8.	916012	₹75,000/-
9.	916013	₹58,000/-
10.	916014	₹62,500/-
11.	916015	₹1,08,700/-
	Total	₹12,90,200/-

5. That the aforesaid receipts demonstrate that the amounts assessed in the proceedings undertaken by the competent Forest authorities were deposited with the Forest Department. True copies of Receipt Nos. 916005 to 916015 are annexed collectively herewith as **Annexure R-2**.

6. That this Hon'ble Tribunal, in its order dated 13.11.2025, recorded the submission of the Divisional Forest Officer, Ludhiana, that an amount of approximately ₹27 lakh was required for compensatory plantation of 4,000 trees and their maintenance for a period of four years. The said order also records that an amount of **₹11,19,000/-** had already been paid by the Department. Thereafter, the Department of Water Resources deposited a further amount of **₹27,22,556/-** (Rupees Twenty-Seven Lakh Twenty-Two Thousand



Five Hundred Fifty-Six only) by way of a demand draft dated 19.01.2026 drawn in favour of **"Green Mission Punjab."** A true copy of the said demand draft is annexed herewith as **Annexure R-3**.

7. That insofar as the answering respondents are concerned, the amount required for compensatory plantation has thus been placed at the disposal of the competent implementing authority. The actual utilisation of the said amount and the physical status of plantation of 4,000 trees, including the measures taken for their maintenance for four years, fall within the administrative and statutory domain of Respondent No. 4. The current status regarding utilisation, plantation and maintenance may, therefore, appropriately be placed before this Hon'ble Tribunal by Respondent No. 4 on the basis of the record maintained by the Forest Department.
8. That in compliance with the direction contained in paragraph 23 of the order dated 13.11.2025, the Department examined the role of the concerned officers and officials posted in the relevant divisional office and identified the officers and officials whose conduct required departmental examination. Disciplinary proceedings have accordingly been initiated against them under the provisions of the **Punjab Civil Services (Punishment and Appeal) Rules, 1970**, and charge-sheets dated 21.05.2026 have been issued to the concerned officers and officials. True copies of the said charge-sheets are annexed collectively herewith as **Annexure R-4**. It is further submitted that the concerned contractors have also been proceeded against by the competent Forest authorities under the applicable provisions of the



Indian Forest Act, 1927, resulting in the issuance of damage reports and deposit of the amounts reflected in Annexure R-2.

9. That the material placed on record demonstrates that the answering respondents have taken the steps falling within their domain for compliance with the order dated 13.11.2025. The assessed amounts reflected in the Forest Department receipts have been deposited, the amount required for compensatory plantation has been deposited through the demand draft drawn in favour of Green Mission Punjab, and disciplinary proceedings have been initiated against the concerned departmental officers and officials. The answering respondents have neither deliberately nor wilfully disobeyed any direction issued by this Hon'ble Tribunal. The remaining status regarding utilisation of the afforestation amount, physical plantation and maintenance of the trees, and progress of prosecution under the Indian Forest Act, 1927, may appropriately be furnished by Respondent No. 4. In these circumstances, no further execution survives against Respondent Nos. 1 and 5, and the present Execution Application deserves to be disposed of qua the answering respondents.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be

pleased to:

Rajender Kaur take the present reply-cum-compliance affidavit on record;



- b. record the compliance undertaken by Respondent Nos. 1 and 5 with the directions contained in the order dated 13.11.2025; and
- c. dispose of the present Execution Application qua Respondent Nos. 1 and 5, in the interest of justice.

Any other order which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case may also kindly be passed.

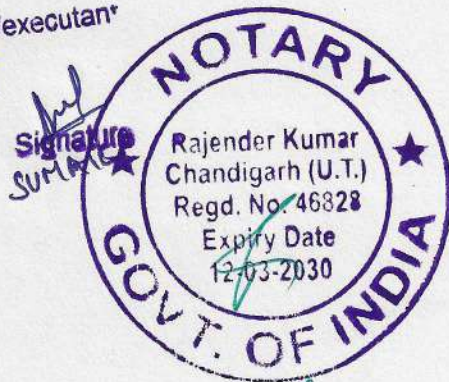

 DEPONENT
 (Krishan Kumar)
 Principal Secretary to
 Government of Punjab
 Department of Water Resources,
 Chandigarh.

VERIFICATION

Verified that the contents of paragraphs 1 to 9 of the above affidavit are true and correct to my knowledge, derived from the official record maintained by the Department. No part thereof is false and nothing material has been concealed therefrom.

Verified at Chandigarh on this ___ day of July, 2026.

I identified the deponent/executant
 who has Signed/Thumb
 Marked in my presence



ATTESTED AS IDENTIFIED

NOTARY, Chandigarh

21 JUL 2026


 DEPONENT
 (Krishan Kumar)
 Principal Secretary to
 Government of Punjab
 Department of Water Resources,
 Chandigarh.

ANNEXURE R-1

**GOVERNMENT OF PUNJAB
WATER RESOURCES DEPARTMENT
OFFICE OF EXECUTIVE ENGINEER ROPAR CANAL & GROUND WATER
DIVISION**

Email: xen.roparcanal@gmail.com

No. 6500-07 / 77-G**Date:** 11-07-2025

To,

1. Maninder Pal Singh Contractor (manigrewal58@gmail.com)
2. Omkar Sharma Contractor (sharmaonkar052@gmail.com)
3. Jagir Singh Contractor (jagirsandhu5@gmail.com)
4. Amandeep Singh Contractor (Waliavicky39@gmail.com)
5. Ashwani Kumar Govt. Contractor
(ashwanikumarcontractor@gmail.com)
6. The GD Constructions (gurmeetdhillon503@gmail.com)

Subject: Regarding the damage caused to the Forest Department during the remodeling of the Sirhind Canal.

With reference to the subject mentioned above, you are hereby informed that according to the information received from the Divisional Forest Officer (DFO), Ludhiana, damage has been caused by you to the trees planted along the banks of the canal during the Sirhind Canal remodelling work carried out under this office.

Therefore, you are directed through this letter to coordinate with the concerned department at a personal level and deposit the required amount for the damage caused.

This should be treated as highly urgent.

-sd-

Executive Engineer
Ropar Canal and Ground Water Division
Water Resources Department

Copy to:

- Sub-Divisional Officer, Mechanical Sub-Division, Ropar and Sub-Divisional Officer, Doraha Sub-Division, Doraha for information and further necessary action.

True translated copy

Sewell
(A.P.)

ANNEXURE R-2

DRR NO 6-D/2025-26 , CC No. 17-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916005**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853647,
Mukeria Hoshiarpur

Case Year: 2025-26 vs. Saurav Saini S/o Ashwani Kumar,

Amount for Compensation: 5,000+50,000= 55,000

Value of Seized Property: 60,500

Total Amount: ₹ **1,15,500**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

DD No. 033146 dt. 30.06.2025 (PNB)

NGM Kotakpura, Faridkot, 151204

Date: 15-07-2025

-sd-
Forest Officer

DRR NO 13-D/2025-26 , CC No. 18-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916006**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853654, Case Year: 2025-26 vs. Gurmeet Singh S/O Sukhpal Singh, Mansa

Amount for Compensation: $78,500 + 10,000 = 88,500$

Value of Seized Property: 1,97,000

Total Amount: ₹ **2,85,500/-**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

DD No. 016967 dt. 30.06.2025

HDFC Bank, Mansa 151505

Date: 15-07-2025

-sd-
Forest Officer

DRR NO 11-D/2025-26 , CC No. 19-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916007**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853652, Case Year: 2025-26 vs. Vijay Sharma S/O Dev Sharma

Amount for Compensation: 5,000

Value of Seized Property: 1,62,000

Total Amount: ₹ **1,67,000/-**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

DD No. 007973 dt. 03.07.2025 , Axis Bank
Urban Estate, PAPIAPB 2034

Date: 16-07-2025

-sd-
Forest Officer

DRR NO 12-D/2025-26 , CC No. 20-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916008**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853653, Case Year: 2025-26 vs. Gurpreet Singh S/O Gurbaksh Singh, Jawaharke, Mansa

Amount for Compensation: 69,500+10,000= 79,500

Value of Seized Property: 1,77,000

Total Amount: ₹ **2,56,500/-**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

DD No. 194115 dt. 03.07.2025
Bank of Baroda, Zira Ferozepur- 142047

Date: 16-07-2025

-sd-
Forest Officer

DRR NO 3-D/2025-26 , CC No. 21-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana Receipt No: **916009**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853644, Case Year: 2025-26 vs. Jagir Singh S/O Darshan Singh,
Kotakpura

Amount for Compensation: 12,500+10,000= 22,500

Value of Seized Property: 28,500

Total Amount: ₹ **51,000**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 17-07-2025

-sd-
Forest Officer

DRR NO 4-D/2025-26 , CC No. 22-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916010**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853645, Case Year: 2025-26 vs. Jaswinder Singh S/O Hardev Singh,
Village Valtaha Dist. Ferozepur

Amount for Compensation: $11,500 + 10,000 = 21,500$

Value of Seized Property: 24,000

Total Amount: ₹ **45,500**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 17-07-2025

-sd-
Forest Officer

DRR NO 5-D/2025-26 , CC No. 23-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916011**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853646, Case Year: 2025-26 vs. Gurmeet Singh S/O Sukhpal Singh, Mansa

Amount for Compensation: 12,500+10,000= 22,500

Value of Seized Property: 42,500

Total Amount: ₹ **65,000**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 18-07-2025

-sd-
Forest Officer

DRR NO 7-D/2025-26 , CC No. 24-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916012**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853648, Case Year: 2025-26 vs. Onkar Sharma S/O Parmeshar Das
Sharma, Khanna , Ludhiana

Amount for Compensation: $5,000+25,000= 30,000$

Value of Seized Property: 45,000

Total Amount: ₹ **75,000**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 18-07-2025

-sd-
Forest Officer

DRR NO 9-D/2025-26 , CC No. 25-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916013**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853650, Case Year: 2025-26 vs. Satish Kumar S/O Lalu Ram ,
Village Paibal Dist. Fazilka

Amount for Compensation: 14,500+10,000= 24,500

Value of Seized Property: 33,500

Total Amount: ₹ **58,000**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 18-07-2025

-sd-
Forest Officer

DRR NO 10-D/2025-26 , CC No. 26-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916014**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853651, Case Year: 2025-26 vs Sarpyar Singh S/O Saib Singh ,
Roriwala, Sangrur

Amount for Compensation: $12,500 + 10,000 = 22,500$

Value of Seized Property: 40,000

Total Amount: ₹ **62,500**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 18-07-2025

-sd-
Forest Officer

DRR NO 8-D/2025-26 , CC No. 27-D/2025-26

Forest Form No. 152 (2)

Map No: (B) Forest Department, Punjab, Division: Ludhiana

Receipt No: **916015**

Receipt for compensation of seizure under Section 68A of IFA 1927.

Register No: 853649, Case Year: 2025-26 vs. Ajay Kumar S/O Raghunath Singh, Hoshiarpur

Amount for Compensation: 42,300+10,000= 52,300/-

Value of Seized Property: 56,400/-

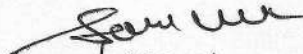
Total Amount: ₹ **1,08,700/-**

Received from the above-mentioned accused through Sh. Abhishek Sharma, Forest Guard and the seized property has been returned to the owners, and the government property has been recovered as follows.

Date: 24-07-2025

-sd-
Forest Officer

True Copy


(APV)

59

19

Annex - R-3

जम्मा जारी करने वाले बैंक Issuing Bank: SHRI LAXMI DEVI CROSS BAWAN RUPNAGAR कोड नं. / CODE No: 3479 टेली नं. / Tel No.		मांगदापत्र DEMAND DRAFT		Key: TUFJY Sr. No: 152641	1 9 0 1 2 0 2 6 D D M M Y Y
मांगे जाने पर GREEN MISSION PUNJAB ON DEMAND PAY		वॉल्यूम / Volume OR DEMAND			
रुपये RUPEES		Twenty Seven Lakh Twenty Two Thousand Five Hundred and Fifty Six Only			
कोड नं. / CODE No: 00674		Key: TUFJY Sr. No: 152641 TREASURY ROPAR		AMOUNT BELOW 2722557.077 मूल्य प्राप्त / VALUE RECEIVED	
नाम / Name of Applicant [Redacted]		भारतीय स्टेट बैंक STATE BANK OF INDIA ड्राफ्टी शाखा / DRAWEE BRANCH: LUDHIANA कोड नं. / CODE No: 00674		अधिकृत हस्ताक्षर AUTHORIZED SIGNATURE ONLY [Signature]	
वैधता अवधि / Validity Period VALID ONLY IF COMPLETION PRINTED		वैधता अवधि / Validity Period VALID FOR 3 MONTHS ONLY		5-25090 55-1491	

989284 0000020001: 000518 16

 T/C
 Samir
 (ADV)

ANNEXURE R-4**Government of Punjab
Department of Water Resources**

No. 1138/6EE-1/2026

Date: 21.05.2026

Memorandum

1. Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby informed through this letter that action is proposed to be taken against him under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.
2. Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby directed to state in writing, within 15 days from the date of receipt of this letter, whether he admits all or any of the charges. What is his reply or clarification in this regard, and whether he desires to be heard in person.
3. Shri Damandeep Singh, under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is informed that if he wishes to inspect the relevant records to prepare his written reply, he may do so by coordinating with the concerned officer at the relevant office on any working day to fix a date and time. However, it is clarified that he will only be shown the records that are strictly relevant to this case. If, keeping public interest in mind, the Government deems it inappropriate to permit the inspection of any document, permission to inspect such document will be denied.
4. Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is also informed that his failure to inspect any relevant records will not be accepted as a valid reason for delay in submitting his written reply. If his written reply is not received within the stipulated time, it will be presumed that he has no written reply/clarification to offer in this regard.
5. The written reply should be sent directly to the undersigned, and an acknowledgment of receipt of this letter along with its enclosures should also be sent.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources****Registered**

To,

Shri Damandeep Singh, under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar, through the Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.

Endorsement No: 1139-41/6EE-1/2026

Date: 21.05.2026

A copy of the above is forwarded to the following for information and further necessary action:

1. Chief Engineer/Canals, Department of Water Resources, Punjab, Chandigarh.
2. Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.
3. Chief Engineer/Vigilance and Quality Assurance, Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

Details of the Statement of Allegations

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

Due to the said negligence, you have rendered yourself liable for action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Charges

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Witnesses

1. Shri Chetan Khanna, Executive Engineer, Legal (Head Office), Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Documents

1. Copy of the order dated 13.11.2025 passed by the Hon'ble National Green Tribunal in OA 32 of 2025.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

Government of Punjab
Department of Water Resources

No. 682/2EE-2/2026

Date: 21.05.2026

Memorandum

1. Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby informed through this letter that action is proposed to be taken against him under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.
2. Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby directed to state in writing, within 15 days from the date of receipt of this letter, whether he admits all or any of the charges. What is his reply or clarification in this regard, and whether he desires to be heard in person.
3. Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is informed that if he wishes to inspect the relevant records to prepare his written reply, he may do so by coordinating with the concerned officer at the relevant office on any working day to fix a date and time. However, it is clarified that he will only be shown the records that are strictly relevant to this case. If, keeping public interest in mind, the Government deems it inappropriate to permit the inspection of any document, permission to inspect such document will be denied.
4. Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is also informed that his failure to inspect any relevant records will not be accepted as a valid reason for delay in submitting his written reply. If his written reply is not received within the stipulated time, it will be presumed that he has no written reply/clarification to offer in this regard.
5. The written reply should be sent directly to the undersigned, and an acknowledgment of receipt of this letter along with its enclosures should also be sent.

-sd-

Principal Secretary,
Government of Punjab
Department of Water Resources

Registered

To,

Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar, through the Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.

Endorsement No: 683-685/2EE-2/2026

Date: 21.05.2026

A copy of the above is forwarded to the following for information and further necessary action:

1. Chief Engineer/Canals, Department of Water Resources, Punjab, Chandigarh.
2. Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.
3. Chief Engineer/Vigilance and Quality Assurance, Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary, Government
of Punjab Department of Water
Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

Details of the Statement of Allegations

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

Due to the said negligence, you have rendered yourself liable for action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Charges

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Witnesses

1. Shri Chetan Khanna, Executive Engineer, Legal (Head Office), Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Awaldeep Singh, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Documents

1. Copy of the order dated 13.11.2025 passed by the Hon'ble National Green Tribunal in OA 32 of 2025.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

Government of Punjab
Department of Water Resources

No. 686/2EE-2/2026

Date: 21.05.2026

Memorandum

1. Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby informed through this letter that action is proposed to be taken against him under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.
2. Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is hereby directed to state in writing, within 15 days from the date of receipt of this letter, whether he admits all or any of the charges. What is his reply or clarification in this regard, and whether he desires to be heard in person.
3. Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is informed that if he wishes to inspect the relevant records to prepare his written reply, he may do so by coordinating with the concerned officer at the relevant office on any working day to fix a date and time. However, it is clarified that he will only be shown the records that are strictly relevant to this case. If, keeping public interest in mind, the Government deems it inappropriate to permit the inspection of any document, permission to inspect such document will be denied.
4. Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar is also informed that his failure to inspect any relevant records will not be accepted as a valid reason for delay in submitting his written reply. If his written reply is not received within the stipulated time, it will be presumed that he has no written reply/clarification to offer in this regard.
5. The written reply should be sent directly to the undersigned, and an acknowledgment of receipt of this letter along with its enclosures should also be sent.

-sd-

Principal Secretary,
Government of Punjab
Department of Water Resources

Registered

To,

Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar, through the Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.

Endorsement No: 687-689/2EE-2/2026

Date: 21.05.2026

A copy of the above is forwarded to the following for information and further necessary action:

1. Chief Engineer/Canals, Department of Water Resources, Punjab, Chandigarh.
2. Chief Engineer/Headquarters, Department of Water Resources, Punjab, Chandigarh.
3. Chief Engineer/Vigilance and Quality Assurance, Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

Details of the Statement of Allegations

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

Due to the said negligence, you have rendered yourself liable for action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Charges

During the work of re-modelling and lining of the side slope of the Sirhind Canal, Environmental Norms were violated by you. While utilizing forest land for non-forest activities, due monitoring was not conducted by you. Damage was caused to the forest land by the contractors during the re-modelling work. Furthermore, batching plants were set up in the forest land by the contractors engaged during the work, but no action was initially taken by you against the contractors regarding the installation of the said plants in the forest land. No action was taken by you to deposit the wood from the fallen trees with the Forest Department.

Due to your failure to take appropriate action as the Executive Engineer, the Hon'ble National Green Tribunal, in its order dated 13.11.2025 in OA 32 of 2025, has also directed that disciplinary action be initiated against you. Damage has been caused to the flora and wildlife due to the installation and operation of batching plants and the dumping of materials by contractors in the forest area. In doing so, you did not discharge your duties properly and committed negligence toward your duty, which has tarnished the image of the department.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Witnesses

1. Shri Chetan Khanna, Executive Engineer, Legal (Head Office), Department of Water Resources, Punjab, Chandigarh.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

In the matter of: Action under Rule 8 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 against Shri Deevanshu Sharma, Sub-Divisional Officer under Executive Engineer, Ropar Canal and Ground Water Division, Department of Water Resources, Punjab, Ropar.

List of Documents

1. Copy of the order dated 13.11.2025 passed by the Hon'ble National Green Tribunal in OA 32 of 2025.

-sd-

**Principal Secretary,
Government of Punjab
Department of Water Resources**

T/c

See cum
(Adv)

ਪੰਜਾਬ ਸਰਕਾਰ

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ

ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ

Annexure-R-1

38

GOVERNMENT OF PUNJAB

WATER RESOURCES DEPARTMENT

OFFICE OF EXECUTIVE ENGINEER ROPAR CANAL & GROUND WATER DIVISION

Email:- xen.roparcanal@gmail.com

ਨੰਬਰ 6500-07 / 77-61 /

ਮਿਤੀ 11-07-2025

ਵੱਲੋਂ

1. Maninder Pal Singh Contractor (manigrewal58@gmail.com)
2. Omkar Sharma Contractor (sharmaonkar052@gmail.com)
3. Jagir Singh Contractor (jagirsandhu5@gmail.com)
4. Amandeep Singh Contractor (Waliavicky39@gmail.com)
5. Ashwani Kumar Govt. Contractor (ashwanikumarcontractor@gmail.com)
6. The GD Constructions (gurmeetdhillon503@gmail.com)

ਵਿਸ਼ਾ

ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਰਿਮੋਡਲਿੰਗ ਵਿੱਚ ਕੀਤੇ ਗਏ ਜੰਗਲਾਤ ਵਿਭਾਗ ਦੇ ਨੁਕਸਾਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਇਸ ਦਫ਼ਤਰ ਅਧੀਨ ਜੋ ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਰਿਮੋਡਲਿੰਗ ਦੇ ਕੰਮ ਕਰਵਾਏ ਗਏ ਸਨ ਉਸ ਸਬੰਧੀ ਵਣ ਮੰਡਲ ਅਸਫ਼ਰ ਲੁਧਿਆਣਾ ਜੀ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਸੂਚਨਾ ਅਨੁਸਾਰ ਆਪ ਵੱਲੋਂ ਨਹਿਰ ਦੇ ਕੰਡੇ ਲੱਗੇ ਦਰਖੱਤਾਂ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਹੈ ਜਿਸ ਸਬੰਧੀ ਆਪ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਬੰਧਤ ਦਫ਼ਤਰ ਨਾਲ ਨੀਜੀ ਪੱਧਰ ਤੇ ਤਾਲ ਮੇਲ ਕਰ ਨੁਕਸਾਨ ਦੀ ਬਣਦੀ ਰਕਮ ਜਮਾਂ ਕਰਵਾਈ ਜਾਵੇ।

ਇਸ ਨੂੰ ਅਤਿ ਜਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਕਾਪੀ :-

- ਉਪ ਮੰਡਲ ਅਫ਼ਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਅਤੇ ਉਪ ਮੰਡਲ ਅਫ਼ਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਦਿੱਤ ਹੈ।

T/C

Sewal
(Adv)

8190 - 60/2025-26

Annexure - R-2

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) CC No - 17-D/2025-26

39

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਨੰ: 916005

ਧਾਰਾ 68 A of H.A. 192 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ

ਰਜਿਸਟਰ ਨੰ: 853647 ਮੁਕੱਦਮਾ ਸਾਲ 2025-26 ਬਨਾਮ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 5000 + 50000 - 55000 - ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

ਵਜੋਂ ਰੁ: 80500 - 00 ਕੁਲ ਰਕਮ 115500 - 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਅਮਰਿੰਦਰ ਸਿੰਘ ਟੱਕਰਗੀ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

DD No - 033146 dated 30-06-2025 (PMB)

NGM 40444444, Panchkote, 15/2025

ਮਿਤੀ 15-07-2025

ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

80
ORD No - 13-D/2025-26

40

ਵਣ ਫਾਰਮ ਨੰਬਰ 152(2) 18-D/2025-26

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਮੰਡਲ ਪ੍ਰਤਿ: ਰਸੀਦ ਨੰ: 016006

ਧਾਰਾ 68A of 1919 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853654 ਮੁਕੱਦਮਾ ਸਾਲ 2025-26 ਬਨਾਮ ਸਿੱਖ ਸਮਾਜਿਕ ਸੰਗਠਨ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 18500 + 10000 = 28500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

ਵਜੋਂ ਰੁ: 197000 — 00 ਕੁਲ ਰਕਮ 285500 — 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਮਹਿੰਦਰਾ ਸ਼ਰਮਾ ਵਰਗੇ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

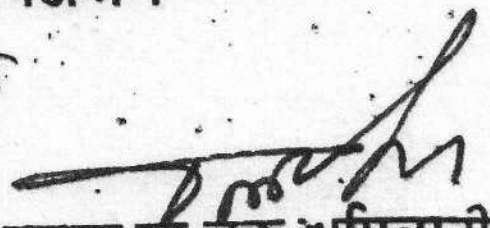
ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ORD No - 016967 ਦਿੱਤਾ 30.06.2025

THORC (Smt, Mansa 151505)

ਮਿਤੀ 15-07-2025


ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

DRPNO - 11-D / 2015-26

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) ENO - 19-D / 2015-26

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਪੰਜਾਬ 016007

ਧਾਰਾ 88A 04 14A 1927 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853652 ਮੁਕੱਦਮਾ ਸਾਲ 20 25-26 ਬਨਾਮ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 5000 — 00 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

ਵਜੋਂ ਰੁ: 162000 — 00 ਕੁਲ ਰਕਮ 167000 — 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਅਤਿਮੋਹ ਯੂਜ਼ਰ ਦਸ਼. ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

DRPNO - 007093 dated 03-02-2015, Assistant

ਪੰਜਾਬ ਡਿਪਟੀ 14A 1927 2034

ਮਿਤੀ 16-02-2015

ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

OPR No 12-D/2025-26

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) CNO-20-D/2025-26

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਪ੍ਰਿਥੀ ਰਸੀਦ **916008**

ਧਾਰਾ 68A of FA 1927 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ
ਰਜਿਸਟਰ ਨੰ: 853653 ਮੁਕੱਦਮਾ ਸਾਲ 2025-26 ਬਨਾਮ ਗੁਰਮੁਖ ਸਿੰਘ
ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 69500 + 10000 = 79500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

ਵਜੋਂ ਰੁ: 177000-00 ਕੁਲ ਰਕਮ 256500-00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਅਤਿੰਦਰ ਨਰਾਇਣ ਵਲੋਂ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

OPR No- 194115 dated 03-07-2025
Bharat Singh, 2nd floor, 112047

ਮਿਤੀ 16-07-2025

ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

OFFNO 3-1/2025-26.

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2)

OFFNO-31-1/2025-26
916009

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ 2 ਪਿੰਡ ਰਸੀਦ ਨੰਬਰ _____

ਧਾਰਾ 68A ਕੇ ਮਾ 192 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853644 ਮੁਕੱਦਮਾ ਸਾਲ 2026-27 ਬੁਨਾਮ 2025, ਜਿਸ ਵਿੱਚ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 12500 + 10000 = 22500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

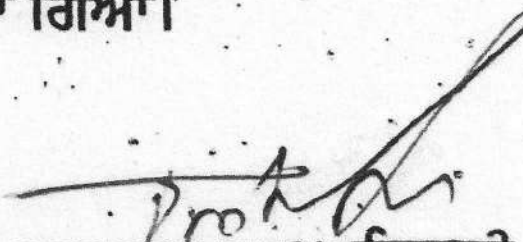
ਵਜੋਂ ਰੁ: 28500 — 00 ਕੁਲ ਰਕਮ 51000 — 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਚੌਧਰੀ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 17-07-2025


ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

OFF NO - 4-0 / 2025-26

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2)

OFF NO - 22-0 / 2025-26

916010

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਰੂਪਿ ਰਸੀਦ ਨੰਬਰ

ਧਾਰਾ 68 A of 1919 Act ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853645 ਮੁਕੱਦਮਾ ਸਾਲ 2025-26 ਬਨਾਮ ਸਰਕਾਰ ਪਿੰਡ ਵਲੋਂ ਦਿੱਤਾ ਗਿਆ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 11500 + 10000 = 21500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

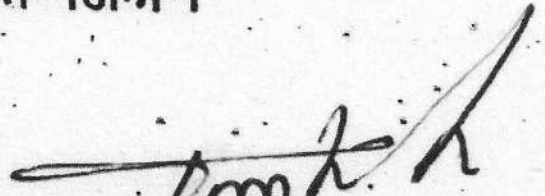
ਵਜੋਂ ਰੁ: 24000 - 00 ਕੁਲ ਰਕਮ 45500 - 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ੍ਰੀ ਅਤਿਸ਼ੇਰ ਚੜ੍ਹਾ ਵਲੋਂ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 12-03-2026


 ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

85
OFFNO - 5-D/2015-26

45

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (X) 23-D/2015-26 **916011**

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਤ੍ਰਿਪੁਰਸੀਦ ਨੰਬਰ _____

ਧਾਰਾ 68 A of FA 1924 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਕੀਤਾ ਗਿਆ।

ਰਜਿਸਟਰ ਨੰ: 853646 ਮੁਕੱਦਮਾ ਸਾਲ 20 25-26 ਬਨਾਮ ਸ਼੍ਰੀ ਮੁਖਤਾਰ ਸਿੰਘ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 125000 + 10000 = 225000 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ 151505

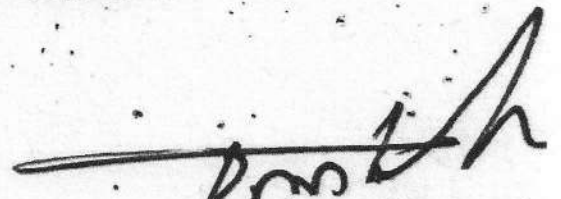
ਵਜੋਂ ਰੁ: 42500 — 00 ਕੁਲ ਰਕਮ 65000 — 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਮੁਖਤਾਰ ਸਿੰਘ ਨੂੰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 18-07-2025


ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

OFF NO - 7-D/2015-16

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) 2015-16

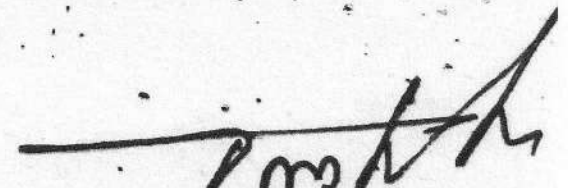
ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਪ੍ਰਿਥੀ ਰਸੀਦ ਨੰਬਰ **916012**

ਧਾਰਾ 68A of FA 1922 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853648 ਮੁਕੱਦਮਾ ਸਾਲ 2015-16 ਬਨਾਮ ਰਾਜੂ ਜਲਮਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 5000 + 25000 = 30000 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤਵਜੋਂ ਰੁ: 15000 - 00 ਕੁਲ ਰਕਮ 15000 - 00ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਅਤਿਯੋਗਿ ਸ਼ਾਮ ਦਲ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 18-07-2015

 ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

ORPNO - 9-0/2025-26

47

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) CCNO - 95-9/2025-26

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ 916013

ਧਾਰਾ 68A of MA 1922 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853650 ਮੁਕੱਦਮਾ ਸਾਲ 20 95-26 ਬਨਾਮ ਰਾਜ ਗਰੁਪ, ਪਿੰਡ ਪਾਖੀਰਾ, ਜ਼ਿਲ੍ਹਾ ਫਾਇਜ਼ਾਬਾਦ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 15500 + 10000 = 25500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

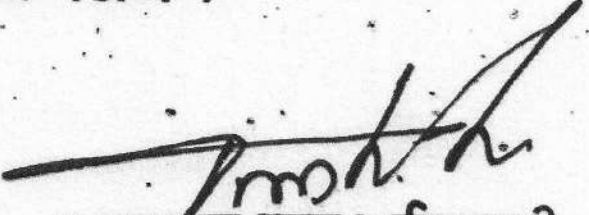
ਵਜੋਂ ਰੁ: 33500 - 00 ਕੁਲ ਰਕਮ 58000 - 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਪੰਜਾਬ ਵਿਸ਼ੇਸ਼ ਸੇਵਾ ਏਜੰਸੀ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੌੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 18-07-2025


 ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

OFFNO - 10-0/2025-26

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2) CCNO-26-0/2025-26

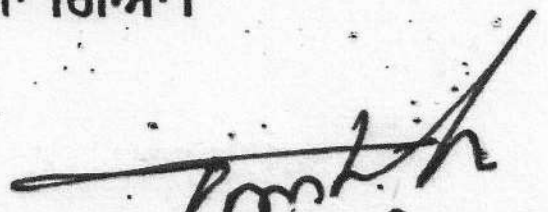
ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਪੰਜਾਬ ਰਸੀਦ ਨੰਬਰ **916014**

ਧਾਰਾ 68 A of IPA 1929 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ

ਰਜਿਸਟਰ ਨੰ: 853651 ਮੁਕੱਦਮਾ ਸਾਲ 20 25-26 ਬੁਨਾਮ ਜੇਓ ਫਿਲਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 12500 + 10000 = 22500 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤਵਜੋਂ ਰੁ: 10000 ਕੁਲ ਰਕਮ 62500ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਮਹਿਤਾਬ ਯੂਜ਼ ਦੁਆਰਾ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 18-03-2025

 ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

89-80/2015-26.
CNO - 37-D/2015-26

49

ਵਣ ਫਾਰਮ ਨੰਬਰ 152 (2)

ਨਕਸ਼ਾ ਨੰ: (ਅ) ਵਣ ਵਿਭਾਗ ਪੰਜਾਬ ਮੰਡਲ ਰੂਪਿ ਰਸੀਦ ਨੰਬਰ **916015**

ਧਾਰਾ 68A of 11A 1923 ਅਧੀਨ ਫੜੇ ਗਏ ਮਾਲ ਦੇ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ।

ਰਜਿਸਟਰ ਨੰ: 853649 ਮੁਕੱਦਮਾ ਸਾਲ 2025-26 ਬਨਾਮ ਮੁਆਵਜ਼ੇ ਲਈ ਰਸੀਦ

ਮੁਆਵਜ਼ੇ ਲਈ ਰੁਪਏ 12300 + 10000 = 52300 ਫੜੇ ਗਏ ਮਾਲ ਦੀ ਕੀਮਤ

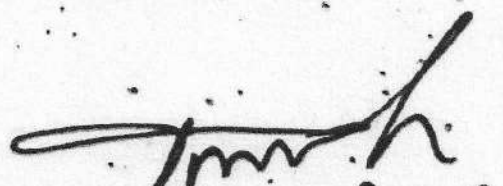
ਵਜੋਂ ਰੁ: 56400 - 00 ਕੁਲ ਰਕਮ 108700 - 00

ਉਪਰ ਲਿਖੇ ਮੁਲਜ਼ਮਾਂ ਤੋਂ ਸ਼੍ਰੀ ਮਨਜੀਤ ਸਿੰਘ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਇਆ

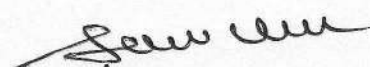
ਅਤੇ ਪਕੜਿਆ ਮਾਲ ਮਾਲਕਾਂ ਨੂੰ ਵਾਪਿਸ ਮੋੜਿਆ ਗਿਆ,

ਅਤੇ ਨਿਮਨ ਅਨੁਸਾਰ ਸਰਕਾਰੀ ਮਾਲ ਵਾਪਿਸ ਲਿਆ ਗਿਆ।

ਮਿਤੀ 24.09.2025


ਦਸਤਖਤ ਵਣ ਅਧਿਕਾਰੀ

TIC


(ADV)

ਨੰਬਰ: 1138/6 ਈ-ਈ-1/2026

ਮਿਤੀ: 21/05/26

ਮੈਮੋਰੈਂਡਮ

- ਸ਼੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਸ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਤਜਵੀਜ਼ ਹੈ।
- ਸ਼੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਹੁਕਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਇਸ ਪੱਤਰ ਦੇ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਦੱਸੇ ਕਿ ਉਹ ਸਾਰੇ ਜਾਂ ਕੁਝ ਕੁ ਦੋਸ਼ਾਂ ਨੂੰ ਮੰਨਦੇ ਹਨ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਜਾਂ ਸਫ਼ਾਈ ਕੀ ਹੈ, ਕੀ ਉਹ ਜਾਤੀ ਤੌਰ ਤੇ ਸੁਣੇ ਜਾਣ ਦਾ ਚਾਹਵਾਨ ਹਨ।
- ਸ਼੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਆਪਣਾ ਲਿਖਤੀ ਜਵਾਬ ਬਨਾਉਣ ਲਈ ਸਬੰਧਤ ਰਿਕਾਰਡ ਵੇਖਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਸਬੰਧਤ ਦਫ਼ਤਰ ਵਿਖੇ ਕਿਸੇ ਕੰਮ ਵਾਲੇ ਦਿਨ ਸਬੰਧਤ ਅਫਸਰ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਿਤੀ ਅਤੇ ਸਮਾਂ ਨਿਸ਼ਚਿਤ ਕਰਕੇ ਵੇਖ ਸਕਦੇ ਹੋ। ਪਰ ਇਹ ਸਪਸ਼ਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਨੂੰ ਕੇਵਲ ਉਹ ਰਿਕਾਰਡ ਹੀ ਵਿਖਾਇਆ ਜਾਵੇਗਾ, ਜਿਹੜਾ ਇਸ ਕੇਸ ਨਾਲ ਹੀ ਸਬੰਧਤ ਹੋਵੇਗਾ। ਜੇਕਰ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਵਿੱਚ ਲੋਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਹੋਇਆਂ ਕਿਸੇ ਦਸਤਾਵੇਜ਼ ਨੂੰ ਵੇਖਣ ਦੀ ਆਗਿਆ ਠੀਕ ਨਾ ਸਮਝੀ ਗਈ, ਤਾਂ ਅਜਿਹਾ ਦਸਤਾਵੇਜ਼ ਦਿਖਾਉਣ ਤੋਂ ਨਾਂਹ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
- ਸ਼੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਕੋਲ ਕਿਸੇ ਸਬੰਧਤ ਰਿਕਾਰਡ ਨੂੰ ਵੇਖਣ ਵਿੱਚ ਅਸਫਲਤਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਲਿਖਤੀ ਜਵਾਬ ਵਿੱਚ ਦੇਹੀ ਦਾ ਜਾਇਜ਼ ਕਾਰਨ ਨਹੀਂ ਮੰਨਿਆ ਜਾਵੇਗਾ ਤੇ ਜੇਕਰ ਉਹਨਾਂ ਦਾ ਲਿਖਤੀ ਜਵਾਬ ਮਿਥੇ ਸਮੇਂ ਤੱਕ ਨਾ ਪਹੁੰਚਿਆ ਤਾਂ ਇਹ ਸਮਝਿਆ ਜਾਵੇਗਾ ਕਿ ਉਹਨਾਂ ਪਾਸ ਇਸ ਬਾਰੇ ਕੋਈ ਵੀ ਲਿਖਤੀ ਜਵਾਬ/ਸਫ਼ਾਈ ਨਹੀਂ ਹੈ।
- ਲਿਖਤੀ ਜਵਾਬ ਸਿੱਧਾ ਹੀ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਭੇਜਿਆ ਜਾਵੇ ਅਤੇ ਸਹਿ ਪੱਤਰਾਂ ਸਮੇਤ ਇਸ ਪੱਤਰ ਦੀ ਪਹੁੰਚ ਰਸੀਦ ਵੀ ਭੇਜੀ।

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਰਜਿਸਟਰਡ

ਸ਼੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਮਾਰਫਤ ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 1139-41/6 ਈ-ਈ-1/2026

ਮਿਤੀ: 21/05/26

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

- ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
- ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
- ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਚੈਕਸੀ ਅਤੇ ਕੁਆਲਟੀ ਐਸ਼ੋਰੈਂਸ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

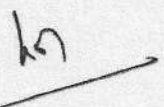
51

ਦੋਸ਼ ਸੂਚੀ ਦਾ ਵੇਰਵਾ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੇਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।

ਉਕਤ ਕੁਤਾਹੀ ਕਰਕੇ ਤੁਸੀਂ ਆਪਣੇ ਆਪ ਨੂੰ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਸਜ਼ਾ ਅਤੇ ਅਪੀਲ) ਨਿਯਮਵਾਲੀ 1970 ਦੇ ਨਿਯਮ 08 ਅਧੀਨ ਕਾਰਵਾਈ ਕੀਤੇ ਜਾਣ ਦਾ ਭਾਗੀ ਬਣਾ ਲਿਆ ਹੈ।


 ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
 ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

52

ਦੋਸ਼ਾਂ ਦੀ ਸੂਚੀ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੇਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ,
ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

53

ਗਵਾਹਾਂ ਦੀ ਸੂਚੀ

- 1) ਸ੍ਰੀ ਚੇਤਨ ਖੰਨਾ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੀਗਲ (ਮੁੱਖ ਦਫਤਰ), ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।



ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਮਨਦੀਪ ਸਿੰਘ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ,
ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

54

ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਸੂਚੀ

1) OA 32 of 2025 ਵਿਚ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਦੀ ਕਾਪੀ।


ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਨੰਬਰ: 682/2411-2/2026

ਮਿਤੀ: 01.05.2026

ਮੈਮੋਰੈਂਡਮ

1. ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਸ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਤਜਵੀਜ਼ ਹੈ।
2. ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਹੁਕਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਇਸ ਪੱਤਰ ਦੇ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਦੱਸੇ ਕਿ ਉਹ ਸਾਰੇ ਜਾਂ ਕੁਝ ਕੁ ਦੋਸ਼ਾਂ ਨੂੰ ਮੰਨਦੇ ਹਨ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਜਾਂ ਸਫਾਈ ਕੀ ਹੈ, ਕੀ ਉਹ ਜਾਤੀ ਤੌਰ ਤੇ ਸੁਣੇ ਜਾਣ ਦਾ ਚਾਹਵਾਨ ਹਨ।
3. ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਆਪਣਾ ਲਿਖਤੀ ਜਵਾਬ ਬਨਾਉਣ ਲਈ ਸਬੰਧਤ ਰਿਕਾਰਡ ਵੇਖਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਸਬੰਧਤ ਦਫਤਰ ਵਿਖੇ ਕਿਸੇ ਕੰਮ ਵਾਲੇ ਦਿਨ ਸਬੰਧਤ ਅਫਸਰ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਿਤੀ ਅਤੇ ਸਮਾਂ ਨਿਸ਼ਚਿਤ ਕਰਕੇ ਵੇਖ ਸਕਦੇ ਹੋ। ਪਰ ਇਹ ਸਪਸ਼ਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਨੂੰ ਕੇਵਲ ਉਹ ਰਿਕਾਰਡ ਹੀ ਵਿਖਾਇਆ ਜਾਵੇਗਾ, ਜਿਹੜਾ ਇਸ ਕੇਸ ਨਾਲ ਹੀ ਸਬੰਧਤ ਹੋਵੇਗਾ। ਜੇਕਰ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਵਿੱਚ ਲੋਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਹੋਇਆਂ ਕਿਸੇ ਦਸਤਾਵੇਜ਼ ਨੂੰ ਵੇਖਣ ਦੀ ਆਗਿਆ ਠੀਕ ਨਾ ਸਮਝੀ ਗਈ, ਤਾਂ ਅਜਿਹਾ ਦਸਤਾਵੇਜ਼ ਦਿਖਾਉਣ ਤੋਂ ਨਾਂਹ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
4. ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਕੋਲ ਕਿਸੇ ਸਬੰਧਤ ਰਿਕਾਰਡ ਨੂੰ ਵੇਖਣ ਵਿੱਚ ਅਸਫਲਤਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਲਿਖਤੀ ਜਵਾਬ ਵਿੱਚ ਦੇਰੀ ਦਾ ਜਾਇਜ਼ ਕਾਰਨ ਨਹੀਂ ਮੰਨਿਆ ਜਾਵੇਗਾ ਤੇ ਜੇਕਰ ਉਹਨਾਂ ਦਾ ਲਿਖਤੀ ਜਵਾਬ ਮਿਥੇ ਸਮੇਂ ਤੱਕ ਨਾ ਪਹੁੰਚਿਆ ਤਾਂ ਇਹ ਸਮਝਿਆ ਜਾਵੇਗਾ ਕਿ ਉਹਨਾਂ ਪਾਸ ਇਸ ਬਾਰੇ ਕੋਈ ਵੀ ਲਿਖਤੀ ਜਵਾਬ/ਸਫਾਈ ਨਹੀਂ ਹੈ।
5. ਲਿਖਤੀ ਜਵਾਬ ਸਿੱਧਾ ਹੀ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਭੇਜਿਆ ਜਾਵੇ ਅਤੇ ਸਹਿ ਪੱਤਰਾਂ ਸਮੇਤ ਇਸ ਪੱਤਰ ਦੀ ਪਹੁੰਚ ਰਸੀਦ ਵੀ ਭੇਜੀ।

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਰਜਿਸਟਰਡ

ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਮਾਰਫਤ ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 683-685/2411-2/2026

ਮਿਤੀ: 01.05.2026

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

1. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
2. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
3. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਚੈਕਸੀ ਅਤੇ ਕੁਆਲਟੀ ਐਸ਼ੋਰੈਂਸ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

56

ਦੋਸ਼ ਸੂਚੀ ਦਾ ਵੇਰਵਾ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਾਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੇਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।

ਉਕਤ ਕੁਤਾਹੀ ਕਰਕੇ ਤੁਸੀਂ ਆਪਣੇ ਆਪ ਨੂੰ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਸਜ਼ਾ ਅਤੇ ਅਪੀਲ) ਨਿਯਮਾਵਲੀ 1970 ਦੇ ਨਿਯਮ 08 ਅਧੀਨ ਕਾਰਵਾਈ ਕੀਤੇ ਜਾਣ ਦਾ ਭਾਗੀ ਬਣਾ ਲਿਆ ਹੈ।

ਖੁਸ਼ੀ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

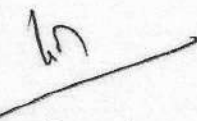
ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

57

ਦੇਸ਼ਾਂ ਦੀ ਸੂਚੀ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਾਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੇਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।


 ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
 ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

58

ਗਵਾਹਾਂ ਦੀ ਸੂਚੀ

- 1) ਸ੍ਰੀ ਚੇਤਨ ਖੰਨਾ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੀਗਲ (ਮੁੱਖ ਦਫਤਰ), ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।



ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਅਵਲਦੀਪ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

59

ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਸੂਚੀ

- 1) OA 32 of 2025 ਵਿਚ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਦੀ ਕਾਪੀ।

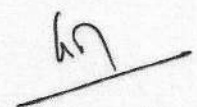

ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਨੰਬਰ: 686/21.05.2026

ਮਿਤੀ: 21.05.2026

ਮੈਮੋਰੈਂਡਮ

1. ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਸ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਤਜਵੀਜ਼ ਹੈ।
2. ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਸ ਪੱਤਰ ਦੁਆਰਾ ਹੁਕਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਇਸ ਪੱਤਰ ਦੇ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਦੱਸੇ ਕਿ ਉਹ ਸਾਰੇ ਜਾਂ ਕੁਝ ਕੁ ਦੋਸ਼ਾਂ ਨੂੰ ਮੰਨਦੇ ਹਨ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਜਾਂ ਸਫਾਈ ਕੀ ਹੈ, ਕੀ ਉਹ ਜਾਤੀ ਤੌਰ ਤੇ ਸੁਣੇ ਜਾਣ ਦਾ ਚਾਹਵਾਨ ਹਨ।
3. ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਆਪਣਾ ਲਿਖਤੀ ਜਵਾਬ ਬਨਾਉਣ ਲਈ ਸਬੰਧਤ ਰਿਕਾਰਡ ਵੇਖਣਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਸਬੰਧਤ ਦਫਤਰ ਵਿਖੇ ਕਿਸੇ ਕੰਮ ਵਾਲੇ ਦਿਨ ਸਬੰਧਤ ਅਫਸਰ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਿਤੀ ਅਤੇ ਸਮਾਂ ਨਿਸ਼ਚਿਤ ਕਰਕੇ ਵੇਖ ਸਕਦੇ ਹੋ। ਪਰ ਇਹ ਸਪਸ਼ਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਨੂੰ ਕੇਵਲ ਉਹ ਰਿਕਾਰਡ ਹੀ ਵਿਖਾਇਆ ਜਾਵੇਗਾ, ਜਿਹੜਾ ਇਸ ਕੇਸ ਨਾਲ ਹੀ ਸਬੰਧਤ ਹੋਵੇਗਾ। ਜੇਕਰ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਵਿੱਚ ਲੋਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਹੋਇਆਂ ਕਿਸੇ ਦਸਤਾਵੇਜ਼ ਨੂੰ ਵੇਖਣ ਦੀ ਆਗਿਆ ਠੀਕ ਨਾ ਸਮਝੀ ਗਈ, ਤਾਂ ਅਜਿਹਾ ਦਸਤਾਵੇਜ਼ ਦਿਖਾਉਣ ਤੋਂ ਨਾਂਹ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
4. ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹਨਾਂ ਕੋਲ ਕਿਸੇ ਸਬੰਧਤ ਰਿਕਾਰਡ ਨੂੰ ਵੇਖਣ ਵਿੱਚ ਅਸਫਲਤਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਲਿਖਤੀ ਜਵਾਬ ਵਿੱਚ ਦੇਰੀ ਦਾ ਜਾਇਜ਼ ਕਾਰਨ ਨਹੀਂ ਮੰਨਿਆ ਜਾਵੇਗਾ ਤੇ ਜੇਕਰ ਉਹਨਾਂ ਦਾ ਲਿਖਤੀ ਜਵਾਬ ਮਿਥੇ ਸਮੇਂ ਤੱਕ ਨਾ ਪਹੁੰਚਿਆ ਤਾਂ ਇਹ ਸਮਝਿਆ ਜਾਵੇਗਾ ਕਿ ਉਹਨਾਂ ਪਾਸ ਇਸ ਬਾਰੇ ਕੋਈ ਵੀ ਲਿਖਤੀ ਜਵਾਬ/ਸਫਾਈ ਨਹੀਂ ਹੈ।
5. ਲਿਖਤੀ ਜਵਾਬ ਸਿੱਧਾ ਹੀ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਭੇਜਿਆ ਜਾਵੇ ਅਤੇ ਸਹਿ ਪੱਤਰਾਂ ਸਮੇਤ ਇਸ ਪੱਤਰ ਦੀ ਪਹੁੰਚ ਰਸੀਦ ਵੀ ਭੇਜੀ।


ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਰਜਿਸਟਰਡ

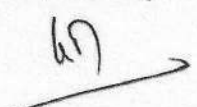
ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਮਾਰਫਤ ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 687-689/21.05.2026

ਮਿਤੀ: 21.05.2026

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

1. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
2. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਹੈਡਕੁਆਰਟਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
3. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਚੈਕਸੀ ਅਤੇ ਕੁਆਲਟੀ ਐਸ਼ੋਰੈਂਸ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।


ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

ਦੋਸ਼ ਸੂਚੀ ਦਾ ਵੇਰਵਾ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੋਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।

ਉਕਤ ਕੁਤਾਹੀ ਕਰਕੇ ਤੁਸੀਂ ਆਪਣੇ ਆਪ ਨੂੰ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਸਜ਼ਾ ਅਤੇ ਅਪੀਲ) ਨਿਯਮਾਵਲੀ 1970 ਦੇ ਨਿਯਮ 08 ਅਧੀਨ ਕਾਰਵਾਈ ਕੀਤੇ ਜਾਣ ਦਾ ਭਾਗੀ ਬਣਾ ਲਿਆ ਹੈ।


ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ੍ਰੀ ਦਿਵਾਂਸੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

ਦੇਸ਼ਾਂ ਦੀ ਸੂਚੀ

ਆਪ ਵੱਲੋਂ ਸਰਹੰਦ ਕੈਨਲ ਦੀ ਰੀ-ਮਾਡਲਿੰਗ ਅਤੇ ਲਾਈਨਿੰਗ ਆਫ ਸਾਈਡ ਸਲੇਪ ਦੇ ਕੰਮ ਦੌਰਾਨ Environmental Norms ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ। ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨਾਨ ਜੰਗਲਾਤ ਦੇ ਕੰਮਾਂ ਲਈ ਵਰਤੋਂ ਕਰਦੇ ਸਮੇਂ ਆਪ ਵੱਲੋਂ ਬਣਦੀ ਮੋਨੀਟਰਿੰਗ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਰੀ-ਮਾਡਲਿੰਗ ਦੇ ਕੰਮ ਦੌਰਾਨ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਕੰਮ ਦੌਰਾਨ ਲਾਏ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਾਏ ਗਏ ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਉਕਤ ਪਲਾਂਟਾਂ ਨੂੰ ਜੰਗਲਾਤ ਜ਼ਮੀਨ ਵਿੱਚ ਲਾਉਣ ਸਬੰਧੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵਿਰੁੱਧ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ। ਆਪ ਵੱਲੋਂ ਡਿੱਗੇ ਹੋਏ ਰੁੱਖਾਂ ਦੀ ਲੱਕੜ ਨੂੰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ।

ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ OA 32 of 2025 ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਵਿੱਚ ਵੀ ਆਪ ਵੱਲੋਂ ਬਤੌਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਸਹੀ ਕਾਰਵਾਈ ਨਾ ਕਰਨ ਕਾਰਨ, ਆਪ ਵਿਰੁੱਧ ਅਨੁਸ਼ਾਸਨੀ ਕਾਰਨ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ। ਜੰਗਲਾਤ ਖੇਤਰ ਵਿੱਚ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਬੈਚਿੰਗ ਪਲਾਂਟ ਲਗਾ ਕੇ ਚਲਾਉਣ ਅਤੇ ਸਮੱਗਰੀ ਦਾ ਢੇਰ ਲਗਾਉਣ ਕਾਰਨ ਵਨਸਪਤੀ ਅਤੇ ਜੰਗਲੀ ਜੀਵਨ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਿਆ ਹੈ। ਅਜਿਹਾ ਕਰਦੇ ਹੋਏ ਆਪ ਵੱਲੋਂ ਆਪਣੀ ਡਿਊਟੀ ਸਹੀ ਢੰਗ ਨਾਲ ਨਹੀਂ ਨਿਭਾਈ ਗਈ ਅਤੇ ਆਪਣੀ ਡਿਊਟੀ ਪ੍ਰਤੀ ਕੁਤਾਹੀ ਵਰਤੀ ਗਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਵਿਭਾਗ ਦਾ ਅਕਸ ਖਰਾਬ ਹੋਇਆ ਹੈ।


 ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
 ਜਲ ਸਰੋਤ ਵਿਭਾਗ

ਸ਼੍ਰੀ ਦਿਵਾਂਸੂ ਸਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

ਗਵਾਹਾਂ ਦੀ ਸੂਚੀ

- 1) ਸ਼੍ਰੀ ਚੇਤਨ ਖੰਨਾ, ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਲੀਗਲ (ਮੁੱਖ ਦਫਤਰ), ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

15
ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

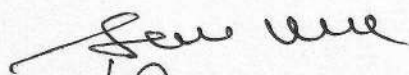
ਸ੍ਰੀ ਦਿਵਾਂਸ਼ੂ ਸ਼ਰਮਾ, ਉਪ ਮੰਡਲ ਅਫਸਰ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ ਵਿਰੁੱਧ ਪੰਜਾਬ ਸਿਵਲ ਸੇਵਾਵਾਂ (ਦੰਡ ਅਤੇ ਅਪੀਲ) ਨਿਯਮ 1970 ਦੇ ਨਿਯਮ 8 ਅਧੀਨ।

ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਸੂਚੀ

- 1) OA 32 of 2025 ਵਿਚ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮ ਮਿਤੀ 13.11.2025 ਦੀ ਕਾਪੀ।


ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ

T/c


(17/11/25)

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH AT NEW DELHI

EX-33-2026 IN

CA-32-2025

Public Action Committee 2023.
versus

-----Applicants

The State of Punjab 2023.

-----Respondents.

KNOW ALL to whom these presents shall come that I/We the undersigned
appoint

SAURAV VERMA, Advocate
SUPREME COURT OF INDIA
PUNJAB & HARYANA HIGH COURT,

179, Sec, 17, Panchkula-134109 Ph: 0172-2564179, Mobile: 9888172852

to be the Advocate for the Respondents in the above mentioned case to
do all the following acts, deeds all things or any of them that is to say:-

1. To act, appear & plead in the above mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance, in appeal, Letters Patent Appeal, Review, Revision, Execution or in any other stage of its progress until its final decision.
2. To present sign & verify pleadings, appeals Letters Patent Appeals, Cross-Objections or petitions, execution, review, withdrawal, compromise, other petitions, affidavits, other documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.
3. To withdraw or compromise the said case or submit to arbitration any difference or dispute that shall arise touching or in any manner relating to the said cause.
4. To deposit, draw and receive money and give receipts thereof by way of costs, refund or balance of security and other miscellaneous expenses from court or parties and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
5. To employ any other Advocate, authorize him to exercise the power and authorities and to confer upon such advocate, whenever he may think fit to do so any power to conduct the aforementioned case on my/our behalf. AND I/WE hereby agree to ratify whatever the Advocate or his substitute shall do in the premises and in this connection.

AND I/WE hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequences of his absence from the Court when the said case is called up for hearing.

AND I/WE hereby agree not to hold the Advocate responsible for not intimating the date of hearing of the case and for not applying any certified copy of the judgment on the decision of the case.

AND I/WE hereby agree that if the matter is referred to a larger bench or if the case is transferred to any other Court sits at any place other than its normal place of sitting and if any application or petition is to be filed in the case, the Advocate will be entitled to fresh free as paid in the case.

AND I/WE hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution from the said case until the same is paid.

IN WITNESS WHERE OF I/WE hereunder set my/our hands of these present the contents of which have been explained to and understood by me/us. This the 21 day of July 2026.

Accepted

Saurav Verma Preeti Grover
(SAURAV VERMA) (PREETI GROVER)
Advocates

P/520/2005

PH/6499/2021

Anshul Pareek Mukul Chauhan
(ANSHUL PAREEK) (MUKUL CHAUHAN)
(ADVOCATES)

PH/9167/2023

PH/6179/2024

(Signature or thumb impression)